

(a) whether Government has taken note of sky lanterns being launched in South parts of the country and particularly near airports posing serious danger to the aeroplanes and helicopters;

(b) if so, the details thereof;

(c) whether Government has taken any decision to regulate the use of these sky lanterns/hot air balloons; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) No, Sir. No such report has come to the notice of the Government.

(b) Does not arise.

(c) and (d) There is no provision in the Aircraft Rules 1937 with regards to sky lanterns. However, the requirements for manufacture, registration and airworthiness of control of hot air balloons have been laid down by Directorate General of Civil Aviation (DGCA) *vide* Civil Aviation Requirement, Section 2 - Airworthiness Series F, Part XV issue II dated 01.09.1993. The pilot licence (Balloon) is also issued to fly Hot Air Balloons Section D and Section H of Schedule-II of the Aircraft Rules, 1937.

#### **Air India routes taken over by private airlines**

927. SHRIMATI SASIKALA PUSHPA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the private airlines have taken over the sectors operated by Air India, both domestic and international;

(b) if so, the details thereof;

(c) the revenue loss to Air India because of such a takeover; and

(d) the steps taken by Government to re-capture the viable and profitable, but lost routes of Air India?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) No, Sir. Operation on any Domestic or International route is based on the commercial judgement of airlines and Air India is given first priority before making any allocation to any private carriers operating on international sectors.

(c) and (d) Do not arise.

**Conversion of old airport terminals into cargo terminals**

928. SHRI P. BHATTACHARYA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to convert the old airport terminals into cargo terminals in various States/UTs of the country;

(b) if so, the details thereof, State/UT-wise including West Bengal;

(c) whether the Airports Authority of India (AAI) has given its approval to the proposal; and

(d) if so, the details thereof along with the time by which the said conversion work is likely to start and be completed?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (d) The following twenty four airports have been initially identified region wise for development of Common User Domestic Air Cargo Terminals(CUDCT): North Region: Amritsar, Lucknow, Jaipur, Varanasi, Srinagar West Region: Ahmadabad, Surat, Aurangabad, Pune, Goa Southern Region: Chennai, Coimbatore, Manglore, Trichy, Trivandrum, Calicut, Madurai, Vizag Eastern Region: Kolkata, Bhubaneswar, Ranchi, Gaya, Raipur North East Region: Guwahati Development of these airports is subject to cargo feasibility study. CUDCT facility has already been established at Coimbatore, Jaipur and Lucknow airports. Outsourced agencies have been appointed at Madurai, Mangalore, Visakhapatnam and Raipur airports for Operation and Management of CUDCT.

**Civil aviation projects under PPP mode**

929. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government is planning to take up most of the civil aviation projects in collaboration with States and private entities under Public Private Participation (PPP) mode;

(b) if so, the details thereof; and

(c) the number of projects that are identified to be taken up under PPP mode, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION